GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:5961 ANSWERED ON:29.04.2015 TRANSFER POLICY Kumar Shri P.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the present status of transfer policy of the Government of India for its employees;
- (b) whether the Government gives any exemption in transfer in some cases; and
- (c) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): The Government of India has not issues any consolidated transfer policy in respect of its employees.

All the Ministries / Departments are required to (i) prescribe minimum tenure (ii) having a mechanism akin to Civil Services Board for recommending transfer and (iii) place the transfer policy in public domain.

Respective Ministries/ Departments have their own guidelines for transfer/ posting of their employees depending upon the specific requirements of that Department. Centralized information is not maintained.

Consolidated guidelines exist for posting of husband and wife at the same station, posting of physically handicapped candidates and posting of Government employees who have mentally challenged children.